

Central Administrative Tribunal, Principal Bench

Original Application No.1098 of 2002

New Delhi, this the 29th day of April, 2002

Hon'ble Mr.Justice Ashok Agarwal,Chairman
Hon'ble Mr.S.A.T.Rizvi,Member(A)

Jasvinder Singh
S/o Shri Harkishan Singh
Working as Sub-Overseer Mistry (SOM)
Construction, Northern Railway,
Kashmere Gate, Delhi-6

....Applicant

(By Advocate: Shri K.K.Patel)

Versus

1. Union of India: through
The General Manager
Northern Railway, Baroda House
New Delhi
2. The Chief Administrative Officer(Construction)
Northern Railway, Kashmere Gate
Delhi
3. Divisional Railway Manager,
Northern Railway, New Delhi
4. Deputy Chief Engineer(Construction)
Northern Railway
State Entry Road, New Delhi

- Respondents

O R D E R (ORAL)

By Hon'ble Mr.S.A.T.Rizvi,Member(A)

The applicant who was appointed Sub-Overseer Mistry (in short 'SOM') on ad-hoc basis after clearing a trade test on 7.1.87, is seeking regularisation against the same post. His case, according to the learned counsel, is covered by the rule position shown at page 40 of the paper book and the instructions issued by the Railway Board on 9.4.97 placed at pages 41-43 of the paper book. The earlier instructions of 14.2.94 on the same subject also cover the case of the applicant. A copy of these earlier instructions is placed at pages 44-46 of the paper book. The applicant has accordingly made representations which have not been replied to by the respondents. The latest

representation filed by him is dated 6.10.2001 (Annexure P-9).

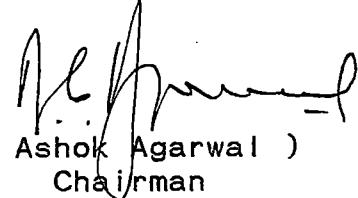
2. Having regard to the submissions made by the learned counsel and the aforesated facts and circumstances, we are inclined to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representation dated 6.10.2001 and pass a reasoned and speaking order thereon expeditiously and in any event within a period of three months from the date of service of a copy of this order. We direct accordingly. Respondents are further directed to allow the applicant to continue to ^{*& in any case*} work as SOM/ until the representation has been disposed of.

3. O.A. stands disposed of in the aforesated terms.


(S.A.T. Rizvi)

Member(A)

/dkm/


(Ashok Agarwal)
Chairman